

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

No.M.A.439 of 2001
[M.A.62 of 2001]
[O.A.879 of 1999]

DATE OF ORDER : 26.6.2001.

BETWEEN :

The State of Andhra Pradesh
represented by the Chief Secretary to the Government,
General Administration Department,
A.P.Secretariat,
Hyderabad.

... Applicant

A N D

1. Shri R.Venkateswara Rao, I.F.S.,
Divisional Forest Officer,
Bhadrachalam.
2. Union of India represented by the Secretary,
Environment & Forests, Govt. of India,
Parivaran Bhavan,
CGO Complex, Lodhi Road,
New Delhi.
3. The Union Public Service Commission through its
Secretary, Dholpur House, Shahjehan Road,
New Delhi-110 011.

... Respondents

Counsel for the State of A.P. : Mr.V.V.Anil Kumar.

Counsel for the Respondents : Mr.V.Rajeswara Rao.
Mr.N.Ram Mohan Rao.

C O R A M :

1. The Hon'ble Mr.M.V.Natarajan, Member (A).
2. The Hon'ble Mrs.Bharati Ray, Member (J).

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O R D E R

(Per Hon'ble Mr.M.V.Natarajan, Member (A))

Heard the ld. counsel appearing for the State of A.P.
None appears on behalf of the respondents in the M.A..

2. While issuing orders in O.A. 879 of 1999, the respondent-authorities had been permitted to finalise action in respect of the specified items within a period of 6 months from the date of receipt of the order. Subsequently, through M.A. 62 of 2001, the time was extended finally by 2 months from 29.1.2001. M.A.439 of 2001 is to seek extension of time upto 31.12.2001.

3. The ld. counsel for the applicant in the O.A. is not present. The counsel appearing for the State of A.P. submits that while charge sheets in respect of 2 cases have already been finalised, in respect of the 3rd case as the delinquent is an All India Service Officer, the matter has been referred to the Govt. of India. In respect of the 4th case, the delinquent has filed a writ petition challenging the Govt. orders issued for his prosecution.

4. The prayer for extension of time for complying with the directions of this Tribunal should have been before March, 2001. M.A.439/2001 has been filed on 18.6.2001.

5. After hearing the ld. counsel appearing for the State of A.P. today, time for compliance with the directions in O.A. 879 of 1999 is extended upto 31st July, 2001. No further extension will be given.

6. M.A.439/2001 stands disposed of accordingly. No order is made as to costs.

Bharati Ray
(Bharati Ray)
Member (J)

M.V.Natarajan
(M.V.Natarajan)
Member (A)

DATED THE 26TH JUNE, 2001
DICTATED IN OPEN COURT

r.s.

27/6/2001